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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 56(RE-2007)/2004-2009
NEW DELHI, DATED THE 1st October, 2007

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In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, v 1:

1. Paragraph 4.46 related to “Time period” for filing DEPB application stands amended as follows:

*4.46 Application for obtaining credit shall be filed within a period of twelve months from the date of exports or **the date of up linking of EDI shipping bill details in the DGFT website** or within six months from the date of realisation or within three months from the date of printing / release of shipping bill, whichever is later, in respect of shipments for which claim has been filed.*

2. Last sentence of paragraph 4.7.5 amended vide PN 37 dated 23.8.07 stands amended as follows:

*“However, NC should ensure that such **ad hoc norm(s)**, if not notified already, are notified within six months of the ratification of such **ad hoc norm(s)**.”*

This issues in Public interest.

Sd/-

(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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